CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

C.P.No.245 of 1997 in O.A. No. 2193 of 1995

New Delhi, dated the 27th March, 1998

HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A) HON'BLE MRS. LAKSHMI SWAMINATHAN, MEMBER (J)

- Raj Pal S/o Shri Monnia
- 2. Dharma Pal S/o SShri Bhop Singh
- Nanak Chand S/o Shri Ram Chander
- 4. Hari Singh S/o Shri Bansi Lal
- 5. Rajinder S/o Shri Ram Swarup
- 6. Udaivir Singh S/o Shri Roshan Singh
- 7. Dashrath S/o Shri Roop Singh
- 8. Makhan Lal S/o Shri Durga Ram
- 9. Sawar Mal S/o Shri Surya Rari
- 10. Dharam Pal S/o Shri Gulab Singh
- 11. Surender Kumar S/o Shri Jai Lal
- 12. Jai Bhagwan S/o Shri Shevdev Ram
- 13. Ramesh Kumar S/o Shri Ram Kumar
- 14. Daya Ram S/o Shri Hari Ram
- 15. Sant Lal S/o Shri Sarjit
- 16. Rati Ram S/o Shrī Nank Ram
- 17. Atal Bihari S/o Shri Bipin Bihari
- 18. Madan Lal

S/o Shri Mangla Ram

(All worked as Casual Labourers under P.W.I., N. Rly., Bikaner Div. R/o 'GAUR BHAWAN' Gali No. 40, Sadh Nagar II New Delhi-110045.

..... APPLICANTS

(None appeared)

Versus



- 1. Shri S.P. Mehta,
 General Manager,
 Northern Railway,
 Baroda House,
 New Delhi.
- 2. Shri Musih-uz-Zaman,
 Divl. Railway Manager,
 Bikaner Div.
 Bikaner. RESPONDENTS

(By Advocate: D.S. Mahendru proxy counsel for Shri P.S.Mahendru)

ORDER (Oral)

BY HON'LE MR. S.R. ADIGE. VICE CHAIRMAN (A)

Applicants have filed C.P. No. 245/90 alleging contumacious disobedience of 1:00 Tribunal's order dated 8.1.97 in O.A. No. 2193/95 in which respondents were directed consider the representation of the applicant the appropriate level in the light of the Scheme for regularisation of casual labourers, and pass a reasoned order thereon under intimation to them within a period, three months from the date of receipt of a copy of the order.

2. Shri Mahendru has invited our attention to the order dated 15.11.97 passed by respondents in compliance with the aforesaid directions of the Tribunal in respect of each of the applicants. In so far as the delay in disposing the aforesaid representation of the applicants is concerned, respondents have stated in Para 3 of compliance report that applicants were engaged during the years 1984 and 1985 and it took some time trace the relevant records.



The None appeared for applicants to press the C.P.

4. In view of the foregoing this C.P. is dismissed and the notices against the alleged contemnors are discharged.

(Mrs. Lakshmi Swaminathan) Member (J)

Lexis malle

/GK/

(S.R. Adige)

Vice Chairman (A)